

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,  
ORDER SHEET**

COURT NO. : 106/09/2019 O.A./260/573/2019 ARUP SAMANTARAY

-V/S-

D/O POST ITEM NO:11 FOR APPLICANTS(S) Adv. : Mr. S. Mallik

FOR RESPONDENTS(S) Adv.:

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. counsel for the applicant. Registry to reflect the name of Mr. B.P. Nayak, Ld. Counsel for the respondents in the future cause list.</p> <p>The matter pertains to Department of Post. The applicant has submitted an application for compassionate appointment on 25.03.2019 (Annexure-A/3) which is pending with the authorities. It is submitted that the applicant's family is in distressed due to death of his father in 2016 when the applicant was a minor. Applicant's counsel submitted that the grievance of the applicant would be addressed if a direction is given to the respondents to dispose of the said application as per provisions of the rules.</p> <p>In view of the above submissions, the O.A. is disposed of at the admission stage without expressing any opinion on merit, with a direction to Respondents/competent authority to consider the application of the applicant at Annexure-A/3 and dispose of the said application if it is pending as on today in terms</p>

of the extant rules as well as circulars of Government by a speaking and reasoned order, copy of which is to be communicated to the applicant within four months from the date of receipt of a copy of this order. The applicant is at liberty to send certified copy of this order along with copy of his application to the authority within one week from the date of receipt of copy of this order.

The O.A. stands disposed of accordingly. No costs.

Copy of this order be given to Ld. Counsel for both the sides.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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